

RECEIVED ASSENT ON 23<sup>rd</sup> 12/1949

Act No LXIII of 1949

[AS PASSED BY THE DOMINION LEGISLATURE.]

~~BILL~~ <sup>Act</sup> Act

to amend the Imports and Exports (Control) Act, 1947.

WHEREAS it is expedient to amend the Imports and Exports (Control) Act, 1947 (XVIII of 1947), for the purpose hereinafter appearing;

It is hereby enacted as follows:—

1. **Short title.**—This Act may be called the Imports and Exports (Control) Amendment Act, 1949.

2. **Insertion of section 4A in Act XVIII of 1947.**—After section 4 of the Imports and Exports (Control) Act, 1947, the following section shall be inserted, namely:—

“4A. *Fees for applications for, and issue or renewal of, licences.*—The Central Government may levy such fee as it may specify in respect of any application for, and the issue or renewal of, any licence under any order made or deemed to have been made under this Act.”

Repealed by Act-48 of 1952.

(b) the delegation of any of the powers of the Authority to such person or persons as the Authority may nominate in this behalf;

(c) the procedure of the Authority for examining and certifying films as suitable for public exhibition, and all matters ancillary thereto and the fees to be levied by such Authority;

(d) the appointment of officers subordinate to the Authority and the regulation of the powers and duties of such officers;

(e) the conditions subject to which any certificate may be granted under this Act or the circumstances in which any certificate shall be refused;

(f) the manner in which any appeal under this Act may be preferred;

(g) any other matter which by this Act is to be prescribed.

(3) The Provincial Government may make rules to provide for the regulation of cinematograph exhibitions for securing the public safety.

(4) All rules made under this Act shall be published in the official Gazette, and on such publication shall have effect as if enacted in this Act.

(5) All rules made by the Central Government under this Act shall be laid before the Dominion Legislature as soon as may be after they are made.

10. <sup>At Parliament, etc.</sup> ~~Power to give directions.~~—The Central Government may give directions to any Provincial Government as to the carrying into execution in the Province of any of the provisions contained in this Act or of any rules or orders made thereunder.

11. *Power to exempt.*—The Central Government may, by order in writing exempt, subject to such conditions and restrictions as it may impose, any cinematograph exhibition or class of cinematograph exhibitions from any of the provisions of this Act or of any rule made thereunder."

Subs. by A. 1950.